

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF INVESTMENT AND PUBLIC ASSET MANAGEMENT

LOK SABHA
UNSTARRED QUESTION No. 2262
TO BE ANSWERED ON 08th July, 2019
Ashadha 17, 1941 (Saka)

Disinvestment of PSUs

2262 SHRI KANUMURU
RAGHU RAMA
KRISHANA RAJU:
SHRIMATI RAKSHA
NIKHIL KHADSE:

Will the Minister of FINANCE be pleased to state:

- (a) whether the NITI Aayog has listed 192 loss-making Public Sector Undertakings (PSUs) for disinvestment and if so, the details thereof;
- (b) whether any objections have been raised by certain organisations including labour organisations over the disinvestment plan of PSUs and if so, the details thereof along with the reaction of the Government thereto;
- (c) whether several representations have been received by the Government urging to rethink its disinvestment plan and if so, the details thereof along with the action taken by the Government thereon; and
- (d) whether it is true that in view of the spate of suggestions, the Government is making any plans to revive them instead of going for disinvestment and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI ANURAG SINGH THAKUR)

(a) No, Sir. NITI Aayog has been mandated to identify CPSEs for strategic disinvestment. For this purpose, NITI Aayog has classified CPSEs into “high priority” and “low priority”, based on (a) National Security (b) Sovereign functions at arm’s length, and (c) Market Imperfections and Public Purpose. The CPSEs falling under “low priority” are covered for strategic disinvestment. Profitability of CPSEs is not the relevant criteria for this purpose.

(b) & (c) Representations with regard to the strategic disinvestment of the CPSEs are received from various stakeholders from time to time, and are examined and responded to as per the procedure, keeping in view the extant disinvestment policy of the Government.

(d) No, Sir.
